## GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

## UNSTARRED QUESTION NO:1214 ANSWERED ON:29.11.2011 CONVICTION RATE Badal Harsimrat Kaur;Jeyadural Shri S.

Badal Harsimrat Kaur; Jeyadural Shri S. R.; Mahajan Smt. Sumitra; Pratapsinhmaharaj Shri Bhonsle Shrimant Chh. Udganraje; Punia Shri P.L.; Rajaram Shri Wakchaure Bhausaheb; Sainuji Shri Kowase Marotrao; Saroj Shri Tufani; Sayeed Muhammed Hamdulla A. B.; Shantha J.

#### Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the conviction rate of cases registered under the Scheduled Castes/ Scheduled Tribes (Prevention of Atrocities) Act, 1989 is very low as against all cognizable offences;

(b) if so, the details thereof and the reasons therefor alongwith the steps taken to improve the conviction rate;

(c) whether the Government has received any suggestions/recommendations from various public representatives and social organisations regarding fixing responsibility of the District Magistrate and Superintendent of Police concerned to control the crime against SCs/STs and Dalit women; and

(d) if so, the details thereof and the action taken by the Union Government in this regard?

# Answer

### MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH)

(a) to (d): As per information provided by National Crime Records Bureau (NCRB), the total number of cases registered under Scheduled Castes / Scheduled Tribes (Prevention of Atrocities) Act 1989 against conviction rate for the years 2008-10 is given in Annexure I.

As per the Seventh Schedule to the Constitution of India "Police" and "Public Order" are State subjects and, as such the primary responsibility of prevention, detection, registration, investigation and prosecution, of crime, including crime against SCs and STs, lies with the State Governments /Union Territory Administrations. However, Government of India is committed to prevent and combat crimes against vulnerable sections of the society, including Dalits, Scheduled Castes and Scheduled Tribes (SCs and STs). A comprehensive Advisory was issued to all the State Governments and Union territory Administrations on 01.04.2010 by the Ministry of Home Affairs. The advisory has enumerated various steps, viz; vigorous and conscientious enforcement of the statutory provisions and the existing legislations; sensitizing the law enforcement machinery towards crimes against SCs/STs by way of well-structured training programmes, conferences and seminars etc.; improving general awareness about legislations on crimes against SCs/STs, develop a community monitoring system to check cases of violence, abuse and exploitation; no delay in the registration of FIR in cases of crimes against SCs / STs; identification of the economic and social atrocity-prone areas for taking preventive measures; adequate measures rehabilitation of the victims of atrocities etc.